1	2	3
23.	Meghalaya	8
24.	Mizoram	7
25.	Nagaland	11
26.	Odisha	31
27.	Puducherry	4
28.	Punjab	21
29.	Rajasthan	34
30.	Sikkim	4
31.	Telangana	9
32.	Tripura	4
33.	Uttar Pradesh	70
34.	Uttarakhand	13
35.	West Bengal	18
	TOTAL	591

Note : The State of Tamil Nadu is yet to accept the Navodaya Vidyalaya Scheme.

Death of scholar in Hyderabad Central University

240. DR. SANJAY SINH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has conducted any enquiry into the tragic death of Dalit research scholar of Hyderabad Central University in January, 2016, if so, the details thereof; and

(b) whether any communication had been received from the Minister in this regard which was forwarded to the Hyderabad Central University for action, if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Yes, Sir. A Fact Finding Committee was constituted by the Ministry of Human Resource Development in the wake of the chain of unfortunate events at the University of Hyderabad (a Central University). Based on its observations and findings, the Government has appointed a Commission of Inquiry consisting of Justice Ashok

Kumar Roopanwal (Retired), in exercise of the powers conferred by section 3 of the Commission of Inquiry Act, 1952 (60 of 1952), to enquire into the events at the University of Hyderabad, culminating in the death of Shri Chakravarti R. Vemula.

(b) No communication had been received from any Minister/Member of Parliament regarding death of Dalit research scholar in January, 2016 thus far.

Safety audit of school premises

241. DR. T. SUBBARAMI REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) in view of recent increase in the number of incidents of deaths of children in school premises, whether Government has issued instructions to all the stakeholders including State Governments to conduct safety audit of school premises to ensure that there are no safety hazards, if so, the details thereof;

(b) whether compliance would be ensured by Government by monitoring the situation; and

(c) whether any special task force would be constituted to conduct periodical inspection of the school premises, if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) Ministry of Human Resource Development has issued guidelines to all States/UTs *vide* letter dated 09.10.2014 on safety and security of children in schools. As per these guidelines, safety and security of the children in schools is the responsibility of school authorities. Central Board of Secondary Education (CBSE) has also issued safety guidelines to all its affiliated schools *vide* circulars dated 26.07.2004, 09.10.2014 and 19.12.2014. Education being a subject in the Concurrent List of the Constitution of India, and majority of the schools being under the purview of the State Governments, it is for the respective State/Union Territory Governments to take appropriate action in this regard. There is no proposal to constitute a task force to conduct periodical inspection of the schools.

Personalisation of education

242. SHRI AVINASH PANDE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is of the view that personalizing education, *i.e.,* not obsessively controlling what would be the syllabus and the method of instruction,